

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-OCW-101-2020**

Madan W. Chodankar (dec.)
Thr. Lrs.
V e r s u s

..... Petitioners

Vishnu N. Naik (dec.)
thr. Lrs & others

..... Respondents

Adv. V. P. Thali for the Petitioners.

CORAM: DAMA SESHADRI NAIDU, J.
DATE: 27th August, 2020.

ORDER:

The petitioners' counsel informs the Court that he has already served a hard copy of the application on the respondent/bank. Besides he is said to have shared the video link on the other side to enable them to participate in the proceedings. Nevertheless, I see no representation for the respondent bank. Therefore, I adjourn the matter to 3/9/2020.

2. By the next date, the bank will produce the necessary documents concerning the deposit lying with it, in connection with this case.
3. Post the matter on 3/9/2020.

DAMA SESHADRI NAIDU, J.

AP/-